

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
AT CHENNAI**

Original Application No. 194 of 2025

BETWEEN:

Tandur Citizens Welfare Society
Reg. No.714/2016
Rep.by its President
Rajgopal Sarada
Having its registered Office previously at
No.7/7/57/4A, Gomthikunj
Tandur – 501141.
Ranga Reddy Dist, Telangana.
Currently located at Vikarabad Dist.

... Applicant

-Vs-

The Engineer-in-Chief
Irrigation & CAD Department
Jalasoudha Building
Irrum-manzil colony
Hyderabad-500 482
And others

... Respondents

REPORT OF THE COMMISSIONER, TANDUR MUNICIPALITY – R5

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1	13.04.2026	Report of the 5 th Respondent – The Commissioner, Tandur Municipality	1

Place: Chennai

Date: 16.04.2026

Mrs. H. Yasmeen Ali

Standing Counsel for 5th Respondent.

(Memorandum of Application Under Section 18(1) read with Section 14, and Section 15, of the National Green Tribunal Act, 2010)

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ZONE AT CHENNAI**

ORIGINAL APPLICATION NO. 194 OF 2025

BETWEEN:

Tandur Citizens Welfare Society
Reg No.714/2016
Rep. by its President
Rajgopal Sarada
Having its registered office previously at
No. 7/7/52/4A, Gomthikunj
Tandur – 501141.
Vikarabad Dist,
Telangana.

Applicant

VS

The Commissioner
Tandur Municipality
Vikarabad District & 7 Others

Respondents

REPORT SUBMITTED BY THE RESPONDENT NO. 5

1. It is submitted that the Respondent No.2, the Dy. Executive Engineer, Irrigation Sub-Division, Tandur has proposed to divert the drain by constructing Sewerage conversion box drain along the present ground condition of fore shore of Gollacheruvu tank from the where the left flank of tank bund for a length of 1300 Mtrs. Accordingly, the estimate is prepared and the work was administratively sanction by the Govt of Telangana for an amount of Rs.488.00 lakhs and Technical sanction was accorded by the Chief Engineer (Irrigation) Hyderabad on Dt: 27.11.2024. the agency M/s. Sri Sai Construction co has taken up the work Construction of Sewerage diversion Box drain and it is nearing to completion.


COMMISSIONER
Tandur Municipality

2. It is submitted that the Respondent No.5 i.e., the Commissioner Municipality Tandur Vikarabad District has already taken steps for prevention of water pollution in Golla Cheruvu by construction of sullage CC drain from Raghavendra Temple to Eidgha, Chengespur Road Tandur Municipality under UIDF with estimated cost of Rs.90,00,000/- and the Government of Telangana issued a GO RT No. 741 dated 25/10/2025 for taking of four various developmental works in Tandur Municipality under UIDF Scheme for the financial year 2024-2025 wherein administrative sanction has been accorded through said GO and the above said work i.e., prevention of water pollution in Golla Cheruvu by construction of sullage CC drain from Raghavendra Temple to Eidgha, Chengespur Road Tandur is one of the work among the four works sanctioned by the Government through said GO and the copy of the GO is enclosed herewith for kind perusal. The said amount has been sanctioned and approved by the Commissioner and Director of Municipal Administration AC guards, Hyderabad, Telangana vide letter No. 880139/2026/B2 dated 10/01/2026 addressed to the Respondent No.5 and the copy of the same is enclosed herewith for kind perusal and accordingly the Respondent No.5 addressed a letter to the commissioner I & PR Department, Samachar Bhavan, Hyderabad vide letter No. E1/tenders/01/2026 dated 09/01/2026 for publication of said tender work and did not received any tenders from the prospective contractors for the said work till the date 21/01/2026 at 04:00 PM.

3. The Respondent No.5 due to which again sent a letter to the Commissioner I&PR Department, Samachar Bhavan, Hyderabad vide letter No. E1/Tenders/4/2026, Dated:22.01.2026 for publication of said tender work and did not received any tenders from the prospective contractors for the said work till the date 27/01/2026 at 04:00 PM.



COMMISSIONER
Tandur Municipality

4. The Respondent No.5 due to which again sent a letter to the Commissioner I&PR Department, Samachar Bhavan, Hyderabad vide letter No. E1/Tenders/6/2026, Dated:24.03.2026 for publication of said tender work and did not received any tenders from the prospective contractors for the said work till the date 30.03.2026 at 04:00 PM
5. The Respondent No.5 due to which again sent a letter to the Commissioner I&PR Department, Samachar Bhavan, Hyderabad vide letter No. E1/Tenders/9/2026, Dated:10.04.2026 for publication of said tender work and shall open tenders on 20.04.2026 at 4.00PM, the work will be taken up as soon as possible after finalization of tenders.
6. It is submitted that the Respondent No.5 ,the concerned town planning team was conducted a field inspection in Gollacheruvu and it is observed that the pipeline work taken around the bund by Irrigation Authorities and noticed that dumping of construction and demolition(C&D)Waste on pipeline laid place by Irrigation Authorities.
7. It is submitted that the Respondent No.5, as per the statutory provisions of the Hyderabad Land Revenue Act 1357 Fasli,the Irrigation and Revenue Departments are the competent authorities for protection, control, maintenance and prevention of encroachments in irrigation tanks, tank beds, bunds, channels and other water bodies. Any unauthorized activity after affecting such structures is liable for action under the said Act and other applicable laws


COMMISSIONER
andur Municipality

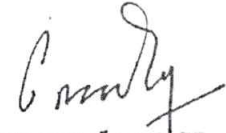
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8. It is further submitted that the Respondent No.5, this office addressed a letter to Deputy Executive Engineer, Irrigation Department where this office conveyed that the Municipality shall extend full cooperation by providing men and machinery for removal of encroachments or demolition as and when action is initiated by the competent departments in coordination with the police department and other concerned authorities.

Hence, the Report submitted for kind perusal and consideration of the Hon'ble National Green Tribunal, Chennai.

Date:13/04/2026

Place: Chennai.



**Respondent No.5
COMMISSIONER
Andur Municipality**

Counsel for the Respondent No. 5